

ITEM NO.19

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.34188/2019

(Arising out of impugned final judgment and order dated 17-02-2017 in MISB No. 4807/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ROOKANA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.150902/2019-CONDONATION OF DELAY IN FILING and IA No.150904/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150905/2019-EXEMPTION FROM FILING O.T. IA No. 150902/2019 - CONDONATION OF DELAY IN FILING IA No. 150904/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 150905/2019 - EXEMPTION FROM FILING O.T.)

Date : 14-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. K. Parmeshwar, A.A.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. Hearing expedited.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)